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O.A.No. 470 of 2006.

Order dated 26-05-2006.

Non-consideration of the grievance of the Applicant as raised in his representation under Annexure-A/3 dated 20-12-2005 in the matter of promotion to the post of Loco Inspector is the subject matter of challenge in this Original Application filed under section 19 of the Administrative Tribunals Act, 1985.

Heard Mr. S. Patnaik, learned counsel appearing on behalf of Mr. Dhuliram Patnaik, learned counsel for the Applicant and Mr. S.K.Ojha, learned Standing Counsel for the Railways on whom a copy of this Original Application has already been served.

It has been submitted by the learned counsel appearing for the Applicant that as the grievance of the Applicant is still under consideration and no final decision has been taken on his representation made under Annexure-A/3 dated 20-12-2005 a direction may be issued to the Respondents to dispose of the same at an

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early date. Learned counsel appearing for the Railways has no objection to this. In the said premises, without expressing any opinion on the merit of this Original Application, this Original Application is disposed of at this admission stage with direction to the Respondents/Railways to consider and dispose of the representation of the Application under Annexure-A/3 dated 21-12-2005, if the same is received and no decision has yet been taken by the Respondents, within a period of 90 (Ninety) days from the date of receipt of a copy of this order and communicate the result thereof to the Applicant within the said period.

Send copies of this order to the Respondents along with copy of the O.A. and free copies of this order be given to learned counsel for both sides.

Raj
MEMBER(ADMN.)